

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107
C.P. (IB)/128(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

BELGIUM GLASS AND CERAMICS PRIVATE LIMITED

.....Applicant

Vs

LEXUS GRANITO (INDIA) LIMITED

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Ritesh D Patadia, Advocate

For the Respondent

:None

ORDER

C.P. (IB)/128(AHM)2024

This is an application filed under Section 9 of IB Code, 2016.

Learned counsel for the applicant submits that some compliance has been made. However, certain compliance is yet to be made. As only Form-D has been filed. Neither, amended Form-V has been filed nor proof of delivery of Demand notice has been filed. The present application is still incomplete and defective.

At this stage, learned counsel for the Applicant wishes to withdraw this application with liberty to file a fresh one with better particulars.

In view of the above, **C.P. (IB)/128(AHM)2024** is dismissed as withdrawn with liberty above.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)